

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1216/89

New Delhi, this the 22nd day of March, 1994.

SHRI J.P.SHARMA, MEMBER(J).
SHRI B.K. SINGH, MEMBER(A).

1. Shri Dinesh Kumar, son of Shri Jamuna Parsad, Linesman, Railway Station, Kosi Kalan, Central Railways.
2. Shri Maharaj Singh, son of Shri James Singh, Lines Man, Mathura.
3. Shri Gyanander Gautam, son of Shri Lekh Raj Gautam, Lines Man, Mathura.
4. Shri Prem Narain, son of Shri Anirandh Singh, Lines Man, Ballamgarh.
5. Shri Surinder Kumar, son of Shri Ram Phal, Linesman, Hodel.
6. Shri Bhupinder Kumar, son of Shri Chanda Ram Sriniwastava, Lines Man, Agra.Applicants

By advocate : Shri B.S.Mainee.

VERSUS

Union of India through

1. The Divisional Railway Manager, Central Railways, Jhansi.
2. The Sr. Divisional Electric Engineer, Central Railways, Jhansi.
3. Sh. Hari Shanker, s/o Sh.Om Prakash, Elec. Lineman, C.T.F.O. Traction, Central Rly., Faridabad, r/o: H.No.76, NIT, Faridabad.
4. Sh. Man Mohan Singh, s/o Ram Singh, Elec.Fitter, CIFO, Traction Distribution, Faridabad, r/o: Bhardwaj Clinic, New Colony, Railway Road, Faridabad.Respondent

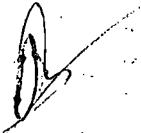
(By advocate: SHRI H.K.GANGWANI)

ORDER (ORAL) BY SHRI J.P.SHARMA :
Shri Dinesh Kumar and five others jointly filed this

application in June, 89 aggrieved by the order dated 30-5-89. The relief prayed for by the applicants is that the impugned order at annexure A-I which is the result of the trade test for the post of Line Man anf Fitter Grade II Rs.1200-1800 (RPS) of TRD Staff declared by the memo dated 30-5-89 be quashed and the respondents be directed to hold the fresh trade test.

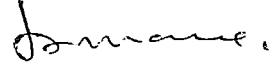
2. The respondents filed reply to this application and opposed the grant of this relief. The case was taken up for hearing when Shri B.S. Mainee appeared for the applicants and Shri H.K. Ganwani for the respondents. None is present on behalf of respondent no. 3 and 4, though they are represented through Shri K.R.R. Pillay, Advocate.

3. The learned counsel for the applicants gave a statement at the Bar that he has no instructions from the side of the applicants and in view of this, he is withdrawing this case. The application is, therefore, dismissed as withdrawn, leaving the parties to bear their own costs.



(B.K.SINGH)

MEMBER(A)



(J.P.SHARMA)

MEMBER(J)

/KALRA/